

6. O.A. No. 060/00554/2014

Parveen Sharma Vs. U.O.I. & Others

07.07.2014

Present: Mr. J.R. Syal, counsel for the applicant

1. Heard.
2. The claim of the applicant has been rejected by the respondents vide order dated 09.07.2013. We are not inclined to interfere with the well-reasoned order.
3. At this stage, learned counsel for the applicant submits that he may be permitted to withdraw the O.A., with liberty to approach the respondents for redressal of his grievance.
4. Ordered accordingly.


(UDAY KUMAR VARMA)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)

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